

(i) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Annual Report and Accounts of the Sagarmala Development Company Limited, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2181/18/25]

(ii) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 44 of the Major Port Authorities Act, 2021: -

(a) Annual Accounts of the Mumbai Port Authority, Mumbai, Maharashtra, for the year 2023-24, and the Audit Report thereon.

(b) Review by Government on the Annual Accounts of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2042/18/25]

(iii) (1) A copy (in English and Hindi) of the following papers, under Section 5(E) of the Dock Workers (Regulation of Employment) Act, 1948: -

(a) Annual Administration Report and Accounts of the Calcutta Dock Labour Board (CDLB), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2041/18/25]

I. Notification of Ministry of Corporate Affairs

II. Report and Accounts (2023-24) of NFRA, New Delhi and related papers

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No.

G.S.R. 794(E)., dated the 31st December, 2024, publishing the Companies (Accounts) Second Amendment Rules, 2024, under sub-section (4) of Section 469 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 2085/18/25]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (15) of section 132 of the Companies Act, 2013: -

(a) Annual Report of the National Financial Reporting Authority (NFRA) New Delhi, for the year 2023-24.

(b) Annual Accounts of the National Financial Reporting Authority (NFRA) New Delhi, for the year 2023-24, and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2086/18/25]

REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI MILIND MURLI DEORA (Maharashtra): Sir, I lay on the Table Two Hundred and Fifty Fourth Report (in English and Hindi) of the Committee on Subordinate Legislation on the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Rules, 2023.

MOTION FOR ELECTION TO GOVERNING COUNCIL OF THE INDIAN COUNCIL OF MEDICAL RESEARCH (ICMR)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Sir, I move the following Motion:—

“That in pursuance of sub-rule (xxiii) of Rule 1 read with sub-rule (ii) of Rule 15 of the Rules and Regulations of the Indian Council of Medical Research, this House do proceed to elect, in such manner as directed by the Chairman, one Member from